

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on Order
3	28.3.88	<p>Copy has been served on the learned Sr. Standing Counsel Mr. A.B. Misra.</p> <p>Admit. Issue notice to the respondents to show cause within four weeks from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Check and issue.</p>	<p><i>Ranjan</i> Vice Chairman.</p> <p><i>W.</i> Member (Judl.)</p>
4	30.3.90	<p>None appears for the applicant on repeated calls. The application is dismissed for default of the applicant. Mr. Ganeswar Rath, learned Standing Counsel (Central) is present on behalf of the respondents.</p>	<p><i>RL</i> Vice-Chairman</p> <p><i>W.</i> Member (Judicial)</p>
5	19.6.90	<p><u>M.A.160 of 1990.</u></p> <p>None of the lawyers on record for the applicant appears. Perused the application for restoration. The cause mentioned is vague and as such is not sufficient. Verification of the petition has not been properly done to show which of the facts ^{is} true to the knowledge of the verificant. This Misc. application is dismissed.</p>	<p><i>RL</i> Vice-Chairman</p> <p><i>N.</i> Member (J)</p>